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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.10.2019

CAUSE LIST - 2

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respond Advocate
CP(IB)No. 101/BB/2018	For submission of IRP report IA 423/19 IA 565/19 – CIRP	Sec 9 of I&B code 2016	R N Manohar	Agraa Legal Shri	GCL Pvt Ltd	H S Shivaduti Bannanje

ADVOCATE FOR PETITIONER/s:

*S. Anandaram (L. MURADHAR PESH)
POR 2A 423 POR HOLDERS
S. SHWAGRAMY RD*

ADVOCATE FOR RESPONDENT/s:

PTO

R. N. Manoharan Vs.
M/s.GCL Private Limited
C.P. (IB)No.101/BB/2018

O R D E R dated 29.10.2019

The Bench has made the following Order:

1. I.A.No.565/2019 in C.P.(IB)No.101/BB/2018 is filed by Shri Srikantiah Shivaswamy (Applicant/Resolution Professional) of M/s.GCL Private Limited, U/s 25(2)(d), R/w Section 60(5) of the IBC, 2016, U/r 11 of the NCLT Rules, 2016, by inter alia seeking to issue necessary directions to M/s.K.P. Rao & Co. to take up the Audit of M/s.GCL Pvt. Ltd. For FY-18-19 urgently or pass such other order.
2. Heard Shri Srikantiah Shivaswamy, Resolution Professional. We have carefully perused the pleadings of the parties and extant provisions of the Code and the rules made thereunder.
3. It is the responsibility of the Resolution Professional to conduct CIRP of the Corporate Debtor under the aegis of Committee of Creditors. Therefore, it is for the RP to see CIRP in question is conducted in accordance with law. The instant application is misconceived.
4. In the result, I.A.No.565/2019 in C.P.(IB)No.101/BB/2018 is hereby dismissed as misconceived. No order as to costs.
5. Post the CP along with IA on **05.11.2019.**



MEMBER (T)



MEMBER (J)

Puja